BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH.

O.A. No. 205 of 2015.

Smt. Bulbuli Das, wife of Late Shankar Das, Vill: Haridrapota, P.O. Bholadanga, District: Nadia, West Bengal, Pin: 741 126.

...Applicant.

.VERSUS-

- 1) Union of India, service through the Secretary, Ministry of Communication. Department of Posts, Dak Bhavan, Sansad Marg, New Delhi 110 001.
- 2) The Member Secretary, Central Silk Board, Govt. of India, Ministry of Textiles, CSB Complex, Vth Floor, B.T.M. Layout, Madivala, Bangalore 560 068.
- 3) The Scientist-D, Zonal Silkworm
 Seed Organisation, Central Silk
 Board, Maheshmati, P.O. Maida,
 Dist: Malda, Pin: 732101.

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The Scientist-C, P1-Basic Seed Farm,

National Silkworm Seed

Organization, Central Silk Board,

P.O. Banguria, District: Nadia, Pin:

741 126.

...Respondents.



CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH

O.A/350/205/2015

Date of Order: 04.06.2018

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

For the Applicant(s): None

For the Respondent(s): Mr. A.K Basu, Counsel

Mr. S. Basu, Counsel

ORDER (ORAL)

Mr. A.K Patnaik, Member (J):

None appears for the applicant. Ld. counsel Mr. A.K Basu leading Mr. S. Basu ld. counsel for the official respondents is present and heard.

2. Mr. A.K Basu, ld. counsel for the official respondents has drawn my attention to the order dated 10:05.2018 passed by this Tribunal which reads as under:

"None appears for the applicant, Mr. A.K., Basu leading Mr. S. Basu, ld. counsel for the respondents is present.

It is submitted by Mr. Basu that on several occasions nobody appeared on behalf of the applicant and the matter was dismissed for non-prosecution twice. It is further submitted by Mr. Basu that it is a matter of 2015 and nobody on behalf of the applicant has appeared in this case till date. As last chance the matter is adjourned to 04.06.2018.

It is made clear that if none appeared on behalf of the applicant on the next date, it will be presumed that the applicant is not interested to prosecute the matter and matter will be dismissed for non-prosecution.

A copy of this order be transmitted to the applicant by speed post by tomorrow. A copy of this order may also be given to the ld. counsel for the respondents Mr. Basu."

It appears that vide notice dated 15.05.2018, the order dated 10.05.2018 passed by this Tribunal was duly communicated to the applicant. Ld. counsel for the respondents Mr. Basu submitted that he has also received a

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Yeopy of the said order. In spite of communication of the said order, none appears for the applicant today, therefore, it is presumed that the applicant is no more interested to pursue the matter.

- 3. Accordingly, the O.A is dismissed for 'non prosecution'.
- 4. A copy of this order be transmitted to the applicant in the postal address given in the cause title.

(A.K Patnaik) Member (J)

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